

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(s). 4620 OF 2009

RAJA RAM & ORS.

Appellant (s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and office report)

WITH

Civil Appeal NO. 4622 of 2009

(With office report)

Civil Appeal NO. 4624 of 2009

(With office report)

Civil Appeal NO. 4623 of 2009

(With office report)

SLP(C) NO. 18981 of 2008

(With appln(s) for placing additional facts and documents on record and with office report)

SLP(C) NO. 18982 of 2008

(With appln(s) for placing additional facts and documents on record and with office report)

SLP(C) NO. 18983 of 2008

(With appln(s) for placing additional facts and documents on record and with office report)

SLP(C) NO. 18984 of 2008

(With appln(s) for placing additional facts and documents on record and with office report)

Civil Appeal NO. 6251 of 2010

(With office report)

Civil Appeal NO. 10387 of 2013

Date: 26/11/2013 These Appeals/Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE C. NAGAPPAN

For Appellant(s) Ms. Priya Hingorani, Adv.

For Respondent(s) None

UPON hearing counsel the Court made the following

O R D E R

Ms. Priya Hingorani, learned counsel for the appellants made a mention seeking accommodation for this week on account of personal difficulty. She stated that she has informed all the other counsel.

In view of the above, hearing of the cases is adjourned to next week.

| (Parveen Kr.Chawla)

| Court Master

| | (Phoolan Wati Arora)

| | Court Master

